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GOVERNMENT OF JAMMU AND KASHMIR
Department of Rural Development and Panchayati Raj
Civil Secretariat

Notification
Jammu, the 13th March, 2017

SRO 109.- In exercise of the powers conferred by clause (a) of sub-section (1) of section 2 of Jammu and Kashmir Panchayati Raj Act, 1989, the Government hereby de-notify the entire CD Block Hazratbal and Eidgah in District Srinagar alongwith its Halqa Panchayats.

By order of the Government of Jammu and Kashmir

(Kifayat Hussain Rizvi) IAS
Secretary to the Government

No: RD/Panch/132/2015(I) Shadow

Dated: 13- /3/2017

Copy to the:

- 1) All Financial Commissioners.
- 2) All Principal Secretaries to Government.
- 3) All Commissioner/Secretaries to Government.
- 4) Secretary to Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c)
- 5) Divisional Commissioner, Kashmir.
- 6) Chief Electoral Officer, J&K, Jammu.
- 7) Director, Urban Local Bodies, Kashmir
- 8) Director, Rural Development, Kashmir.
- 9) Director, Panchayat J&K, Jammu.
- 10) Deputy Commissioner, Srinagar.
- 11) General Manager, Government Press.
- 12) Special Assistant to Hon'ble Minister for Department of Rural Development and Panchayati Raj for information of Hon'ble Minister.
- 13) Pvt. Secretary to secretary to the Government, Department of Rural Development and Panchayati Raj.